

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3913
ANSWERED ON:18.02.2014
BORDER AREA DEVELOPMENT PROGRAMME
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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the targets fixed and achievements made under the Border Area Development Programme (BADP) during each of the last three years and the current year, State/UT-wise;
- (b) the details of the funds allocated and released to various States under the BADP along with the utilisation thereof during the said period, State/UT-wise;
- (c) the mechanism put in place by the Government to monitor the physical and financial achievements under the programme;
- (d) whether there is any proposal to increase the funds allocated to the border States; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Border Area Development Programme(BADP) is being implemented in 17 states which constitute international land border with neighboring countries. While Government of India frames the guidelines, the implementation of BADP is the primary responsibility of State Government.

The Financial targets under the BADP are fixed by the planning commission of India each year. Funds are allocated to the States as per the criterion envisaged in the guideline of the BADP.

State Governments finalize and approve the schemes under this programme. The development activities taken up by State Government under BADP are in various sectors namely.

- (i) Road
- (ii) Education
- (iii) Social Infrastructure
- (iv) Agriculture and Allied sectors
- (v) Health
- (vi) Power
- (vii) Security etc.

Sector wise break up of utilization of funds under BADP by the states during the last three years has been given in the statement at annexure-I. Detail of funds allocated and released to the various States and utilized by the States under BADP during the last the last three years and current financial year has been given in the statement at annexure-II.

(c):The monitoring /review of implementation of the BADP have been the primary responsibility of the State Governments. BADP guidelines provides for the following measures to be taken up by the State Government to monitor and review the achievements of physical and financial targets under the programme;

i Inspection of the BADP schemes/ projects by high ranking State Government nodal Officers who should regularly visit the block under implementation.

ii Appointment of Third Party Inspection Agencies (TPIA) by the State Governments for an independent feedback on the quality of works executed under BADP.

iii State Governments to put in place an appropriate 'Social Audit System'.

iv Quarterly Progress reports (QPRs) (Physical and Financial) to be submitted to the Ministry Of Home Affairs each quarter.

v A display board may be kept at project sites indicating that the work is being done/has been completed under the BADP of Government of India.

vi The year-wise consolidated utilization certificates should be sent in the prescribed proforma (GFR -19A) of the General Financial Rules within one month of the closure of the financial year.

(d) & (e): There is no proposal to increase the funds allocated to the border States during the current financial year.